

Under rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 8th January 2010 is published together with Statement of Objects and Reasons for general information:—

**L.A. BILL No. 4 OF 2010**

***A Bill further to amend the Tamil Nadu Societies Registration Act, 1975.***

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixtieth year of the Republic of India as follows:—

**1.** (1) This Act may be called the Tamil Nadu Societies Registration (Amendment) Act, 2010.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

**2.** In section 9 of the Tamil Nadu Societies Registration Act, 1975 (hereinafter referred to as the principal Act), in sub-section (2), in item (c), after the word "Council", the words "or Human Rights" shall be inserted.

Amendment of section 9.

**3.** Any society registered under the principal Act by the name containing the words "Human Rights" shall, within six months from the date of commencement of this Act, by special resolution and with the approval in writing of the Registrar, change the name of the society by deleting the words "Human Rights".

Time limit to change the name of the society.

**STATEMENT OF OBJECTS AND REASONS**

The State Human Rights Commission, Tamil Nadu in its order delivered in SHRC No.1089 of 2009, dated 17-4-2009, has recommended to amend section 9 of the Tamil Nadu Societies Registration Act, 1975 (Tamil Nadu Act 27 of 1975) so as to restrict the registration of any society by a name which contains the words "Human Rights" under the said Tamil Nadu Act 27 of 1975, and also recommended for giving direction to the existing societies, which are registered with names containing the words "Human Rights", to change the names of those societies without the words "Human Rights". Accordingly, the Government have decided to amend the said Tamil Nadu Act 27 of 1975, suitably, for the purpose.

2. The Bill seeks to give effect to the above decision.

**N. SURESH RAJAN,**  
*Minister for Tourism and Registration.*

**M. SELVARAJ**  
*Secretary.*